

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No.08/(MAH)/2016

CORAM: Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017

NAME OF THE PARTIES: Juhi K. Pathania
V/s.
Spectronics Instruments (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

ORDER
TCP 08/58/NCLT/MB/MAH/2016

1. The matter was called two times. None present.
2. On last few occasions, the Petitioner was asked to place on record the ownership of the shares claimed. Opportunities granted in past were 06.04.2017, 12.06.2017 and 18.07.2017. It was also recorded on 18.07.2017 that in the absence of the evidence, the matter shall be dismissed for want of evidence. No compliance has been made today and Petitioner remained absent.
3. Hence for want of compliance of directions in spite of several opportunities, we have no option but to dismiss the Petition. The Petition is **dismissed**.
4. To be consigned to records.

Sd/-
BHASKARA PANTULA MOHAN
Member (Judicial)

Sd/-
M.K. SHRAWAT
Member (Judicial)

Date : 16.08.2017